BEFORE
HON'BLE MR JUSTICE SR SEN
AB No. 20 of 2014

07.08.2014

Mr. PK Borah, the learned counsel for the petitioner is not present.

Mr. ND Chullai, the learned senior State counsel is present.

Mr. HS Thangkhiew, the learned senior counsel is also present on behalf of the Jaintia Hills Autonomous District Council as well as Mr. S Dey, the learned counsel for the Garo Hills Autonomous District Council.

Ms PS Nongbri, the learned counsel for the Khasi Hills Autonomous District Council sought time to file affidavit.

Registry is directed to furnish a copy of the order dated 15.07.14 as well as the order dated 07.07.14 to the learned counsel for the respondents.

List this matter after 2(two) weeks for affidavit.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
EL. PET. No. 1 of 2013

07.08.2014

Heard Mr K Paul, the learned counsel for the petitioner.

Also heard Mr GS Massar, the learned senior counsel assisted by Mr. LS Darnei, the learned counsel for respondent No. 1 as well as Mr. GA Dkhar, the learned counsel for respondent No. 3.

The learned counsel for the parties submit at bar that, documentary evidence which was called for need to be inspected before further evidence.

Prayer is allowed with condition that inspection will be conducted by all the learned counsel for the parties in presence of the Registrar General as well as Court Master.

Further, it is directed that no sealed boxes or packets be opened without further order.

Fix 12.08.14 for inspection of documents as ordered above.

List this matter on 14.08.14 for further order.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
WP(C) No. 362 of 2012

07.08.2014

Heard Mr P Dey, the learned counsel for the petitioner as well as Mr ND Chullai, the learned senior State counsel.

Mr. R Gurung, the learned counsel for respondent No. 7 as well as Mr. B Khyriem, the learned counsel for respondent No. 8 are present.

The learned senior State counsel produced the Attendance Register of the petitioner.

The learned counsel for the petitioner as well as for the respondents suggested that the matter may be sent for inquiry by the Education Department.

Considering the submissions advanced by the learned counsel for the parties, Respondent No. 3 is directed to conduct an inquiry by himself or by his subordinate officer about the attendance and also to examine whether the petitioner was removed from service after following the proper procedure.

The petitioner is at liberty to place their case before the Inquiry Officer and to complete the inquiry within 45(forty five) days and to submit the detailed report of the inquiry before this Court on or before the next date fixed.

It is further ordered that the Inquiry Officer to issue notice to all the parties before commencement of the inquiry.

Court Master is also directed to return the Attendance Register to the learned senior State counsel along with a copy of this order.

List this matter after 45(forty five) days.

JUDGE

V Lyndem